

(viii) केक द्वारा किए जाने वाला सत्यापन के सुतीय अनुशासिका-प्रण के अंत में "भविष्य में प्रकट हो," शब्दों के पदमग्न निम्नलिखित रूप परा अन्तःस्थापित किया जायगा, अर्थात्:

"यह भी प्रमाणित किया जाता है कि मन् 4, 5(क) (ख) और (घ) और 8(1) (क) के सामने प्रस्तुत की गई सूचनाएं सही हैं"; और

(ix) "सोद से संबंधित-प्रण में "दस्तावेज" शब्द के पाठ्य (पहली प्रति पर राजस्व स्टाम्प के भार पर)" कोष्ठकों और शब्दों के स्थान पर "(राजस्व स्टाम्प के भार पर)" कोष्ठक और शब्द रखे जाएंगे।

[सं. 14-1/82-एचडीएफ-1- खण्ड 6]

चन्द्र प्रकाश सेठ, उप सचिव

सं. 752(अ), दिनांक 27 दिसम्बर, 1983

MINISTRY OF FOOD & CIVIL SUPPLIES

(Department of Food)

NOTIFICATION

New Delhi, the 20th December, 1984

G.S.R. 817(B).—In exercise of the powers conferred by section 9 of the Sugar Development Fund Act, 1982 (4 of 1982), the Central Government hereby makes the following rules to amend the Sugar Development Fund Rules, 1983 namely:—

1. Short title and commencement:—(1) These rules may be called the Sugar Development Fund (Amendment) Rules, 1984.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 2 of the Sugar Development Fund Rules, 1983 (hereinafter referred to as the said rules), in clause (g), for the word 'Act', the word 'section' shall be substituted.

3. In rule 19 of the said rules:—

(1) sub-rule (5) shall be omitted;

(2) for sub-rule (7), the following sub-rule shall be substituted, namely:—

"(7) Every occupier of a sugar factory shall insure the buffer stock so set apart, against such risks as may be required by the Bank with which the buffer stock is pledged for the purpose of securing loan, as also from floods where the premises of the sugar undertaking are ordinarily exposed to the risk of floods:

Provided that where the occupier of a sugar factory has not pledged the buffer stock with a Bank, he shall insure the buffer stock against destruction or damage by:—

(a) fire;

(b) explosion of boiler used for domestic purposes only;

(c) lightning;

(d) explosion of gas used for domestic purposes or for lighting, heating in a building not forming part of any gas works at any time;

(e) floods where the premises of the sugar undertaking are ordinarily exposed to the risk of floods."

(3) sub-rule (12) shall be omitted;

(4) in sub-rule (14),—

(i) for the words "to the occupier of every sugar factory", occurring at two places, the words "to every sugar factory" shall be substituted;

(ii) in clause (a), after the words "quantity of sugar", the words "or a part thereof" shall be inserted;

(iii) in clause (b), for the words "by it" the words "the buffer stock" shall be substituted;

(iv) in clause (c), for the words "maintained it" the words "maintained the buffer stock" shall be substituted;

(v) in the first proviso,—

(a) after the word "Provided" the word "further" shall be inserted;

(b) after the words "whichever is less" the words "subject to the condition that where the amount of interest charges actually paid or payable by the sugar undertaking is lower, it shall, where necessary, further be restricted to the amount calculated at the maximum rate of bank interest fixed by the Reserve Bank of India in this behalf but not exceeding the rate of 18% per annum;" shall be added; and

(vi) before the proviso as so amended the following proviso shall be inserted, namely:—

"Provided that where a sugar factory has not pledged the buffer stock with any scheduled Bank, subsidy on account of storage and insurance charges may be authorised for payment by the Central Government as admissible under sub-rule (15) if the buffer stock has not been pledged with any scheduled bank."

(5) in sub-rule (16),—

(i) the words "in triplicate" shall be omitted; and

(ii) after the proviso, the following proviso shall be inserted, namely:—

"Provided further that once the Bank concerned and the State Government Officer concerned have certified payment of additional bank credit to, and deposit thereof by, the sugar undertaking into a separate account, and utilisation of full amount thereof by the sugar undertaking for payment of cane price dues including arrears of cane price, it shall not be necessary to furnish the certificate from the State Government Officer in the subsequent claims so long as no further additional bank credit is received by the sugar undertaking."

4. In Form-I of the said rules, in item 8, the words, brackets and letters "under clause 5(b), (c), (e) and (f) of the Schedule" shall be omitted.

5. Form-IV of the said rules shall be omitted.

6. In Form-V, of the said rules,—

(i) the brackets and words "(to be submitted in triplicate)" below the heading shall be omitted.

(ii) in item 5, in the opening portion, after the words "Additional credit" the brackets and words "(margin money)" shall be inserted;

(iii) after item 5 and the entries relating thereto, the following item and entries shall be inserted, namely:—

"5A. Particulars of the insurance policy under which the buffer stock is insured:—

- (1) Name and address of the Insurance Company.
- (2) Number of Insurance policy.
- (3) Period of Insurance.
- (4) Risks covered.
- (5) Godown No. (s) where the buffer stock is stored."

(iv) for the table under item 7, the following table shall be substituted, namely:—

Month	Tariff value in rupees per quintal	Sale realisation	
		(a) Quantity disposed of in quintals	(b) Amount of sale realisation in rupees
(i)			
(ii)			
(iii)			
Total:			

Average tariff value/weighted average realisation"  
..... Rupees per quintal".

(v) in item 8(i), for clause (a) the following clause shall be substituted, namely:—

(amount of interest actually paid or payable to the bank for the period from — to —)	Principal amount of advance	Rate of interest	Amount of interest rest
From	To		Paid/ Payable

(vi) after item 9, the following item shall be inserted, namely:—

"10. Name of the place nearest to the place of the factory, where the branch of the State Bank of India dealing with the Demand Drafts issued by the Reserve Bank of India is situated."

(vii) in the Declaration after paragraph (2), the following shall be inserted, namely:—

"(3) I hereby declare that all the requirements of rule 19 have been complied with and that if subsequently it is found that any provision of that rule has not been complied with, I undertake to refund to the Central Government such amount of subsidy received by me, as may be required by the Central Government."

(viii) at the end of the third alternative forms of verification to be given by the Bank, after the words "arise in future" the following sub-paragraph shall be inserted, namely:—

"Also certified that the information furnished against items 4, 5(a), (b) and (d) and 8(i) (a) is correct."; and

(ix) in the form relating to 'Receipt', after the word "signature" for the brackets and words "(across a revenue stamp on first copy)", the brackets and words "(across a revenue stamp)" shall be substituted.

[No. 14-1/82-SDF-I, Vol. VII]  
C. P. SETHI, Dy. Secy.

G.S.R. 752(E) dated 27th September, 1983.

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